

| Serial No. of Order | Date of Order | Order with Signature | Office note as to action (if any) taken on order |
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| 6. | 10.8.94. | Call on 11.8.94 for admitting and hearing. Vice-Chairman Member (A) | Adj. to 10.8.94 for admission and hearing. Satu 9/8 Bench. |
| 7 | 11.8.94. | In view of the admitted position that Head Clerks are transferred to from Rourkela to Bhubaneswar on rotation basis and that even the transfer of the present petitioner to Rourkela is only for one year and that as at present he has completed 6 months term in Rourkela, he has to serve for another six months, we find no fault merit in this petition as we do not find no irregularity in the action taken by the respondents, though it may be a coincidence that the transfer came to the applicant when the contempt petition was filed. 2. With this observation, the petition is rejected. No costs. 3. This order is passed after hearing learned counsel for the applicant and Mr. U.B. Mohapatra, learned addl. Standing Counsel (Central). Vice-Chairman Member (Admn.) | 08.8.94 dt. 11.8.94 The above copy of order may be given to the counsel counsel for the the applicant. Umesh 18.8.94 S.O. Received copy on behalf of Mr. Shri Deepak Mukherjee Advocate for the applicant. Lampaya Kumar 23.8.94 |